

MANIPUR



GAZETTE

**EXTRAORDINARY
PUBLISHED BY AUTHORITY**

No. 16

Imphal, Thursday, April 24, 2014

(Vaisakha 4, 1936)

**GOVERNMENT OF MANIPUR
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

NOTIFICATION

Imphal, the 22nd April, 2014

No. 2/8/2014-Leg/L: The following Act of the Legislature, Manipur which received assent of the Governor of Manipur on 16-04-2014 is hereby published in the Official Gazette:

**THE MANIPUR PUBLIC SERVICE COMMISSION
(ADDITIONAL FUNCTIONS) ACT, 2014
(MANIPUR ACT NO. 6 OF 2014)**

An
Act

to provide for the exercise of certain additional functions in respect of the services of local authority in the State of Manipur by the Manipur Public Service Commission.

Be it enacted in the Sixty-fifth Year of the Republic of India as follows:-

1. Short title and commencement.— (1) This Act may be called the Manipur Public Service Commission (Additional Functions) Act, 2014.
(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.
2. Definitions.—In this Act, unless the context otherwise requires,-
 - (a) "appointment" means direct appointment or appointment of an official by promotion;
 - (b) "Commission" means the Manipur Public Service Commission;
 - (c) "local authority" means local authority as specified in the Schedule appended to this Act;
 - (d) "State Government" means the Government of Manipur.
3. Functions of the Public Service Commission in respect of services of the local authorities.- Notwithstanding anything contained in any law relating to appointment and conditions of service of employees of local authorities, —
 - (a) the Commission shall be the authority competent to conduct examinations for appointments to the services of a local authority;

(b) the Commission shall be consulted,—

(i) on all matters relating to methods of recruitment to services and posts under a local authority as may be specified by the State Government ;

(ii) on the principles to be followed in making appointments to services and posts under a local authority and in making promotions and transfers from one service to another and on the suitability of candidates for such appointments, promotions or transfers;

(iii) on all disciplinary matters affecting a person serving under a local authority including memorials and petitions relating to such matters who is appointed on the local authority on the recommendation of the Commission;

(c) it shall be the duty of the Commission to advise on any matter so referred to them and on any other matter relating to employees of local authorities which the Government may refer to them:

Provided that the State Government may make orders specifying the matters in which either generally or in any particular class of cases or in any particular circumstances, it shall not be necessary for the Commission to be consulted.

(d) all orders made under the proviso to clause (c) by the State Government shall be laid for not less than fourteen days before the House of the Manipur Legislative Assembly as soon as possible after they are made and shall be subject to such modifications, whether by way of repeal or amendment, as the House of the Manipur Legislative Assembly may make during the session in which they are so laid.

4. Power to add or omit from the list of local authority.—The State Government may, if satisfied, that it is necessary or expedient may by notification in the Official Gazette add to, or as the case may be, omit from the list of local authority specified in the Schedule.

5. Power to make Rules.— (1) The Government may, in consultation with the Commission, make rules for carrying out the purposes of this Act;

(2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for:

- (a) the procedure to be followed by the local authorities for consultation with the Commission;
- (b) any matter which is incidental to or necessary for, the purpose of consultation with the Public Service Commission;
- (c) matters in which it shall not be necessary for the Commission to be consulted.

(3) Every rule made under this Act shall be laid, as soon as may be after it is made, before the Manipur Legislative Assembly while it is in session for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if, before the expiry of the session in which it is so laid, or the session immediately following, the Manipur Legislative Assembly makes any modification in the rule or decides that the rule should not be made, the rule shall thereafter have effect only in such modified form or not be of effect, as the case may be; so however that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

SCHEDULE- I

Sl.No	Name of the Local Authority
1	Imphal Municipal Council
2	Thoubal Municipal Council
3	Kakching Municipal Council
4	Mayang Imphal Municipal Council
5	Nambol Municipal Council
6	Moirang Municipal Council
7	Ningthoukhong Municipal Council
8	Bishnupur Municipal Council
9	Jiribam Municipal Council
10	LilongThoubal Nagar Panchayat
11	SamurouNagarPanchayat
12	ThongkhongLaxmi Bazar Nagar Panchayat
13	Lilong (Imphal West)Nagar Panchayat
14	KakchingKhunou Nagar Panchayat
15	Kumbi Nagar Panchayat
16	Andro Nagar Panchayat

17	Yairipok Nagar Panchayat
18	Wangoi Nagar Panchayat
19	Wangjing Nagar Panchayat
20	Kwakta Nagar Panchayat
21	Oinam Nagar Panchayat
22	Lamshang Nagar Panchayat
23	ShikhongSekmai Nagar Panchayat
24	Sugnu Nagar Panchayat
25	Sekmai Nagar Panchayat
26	Lamlai Nagar Panchayat
27	Heirok Nagar Panchayat
28	Moreh Small Town Committee

TH. KAMINI KUMAR SINGH,
Joint Secretary (Law), Government of Manipur.